

Trade Unions Act only lays down the objects for which the registered trade unions can spend their general funds for the benefit of their members and it is for them to canalise the funds as they think best. There is no proposal for an amendment to the Trade Unions Act in this regard.

मिलों को कोयले की अनियमित सप्लाई

3111. श्री चन्द्र भालमणि तिबारी : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश के विभिन्न भागों में कोयले की अनियमित सप्लाई होने के कारण सैकड़ों मिलों बन्द हो गई है ;

(ख) यदि हा, तो क्या सरकार को इस बात की जानकारी है कि इसके परिणामस्वरूप इन मिलों में उत्पादन में कितनी कमी हुई है ; और

(ग) ठीक समय पर कोयले की सप्लाई न होने और इसके परिणामस्वरूप उत्पादन में कमी होने के बावजूद सरकार की क्या प्रतिक्रिया है ?

इस्पात और खान मंत्रालय में उप मंत्री (श्री सुबोध हंसदा) (क) में (ग). देश के कुछ भागों में कोयले की कमी की कुछ रिपोर्टें प्राप्त हुई हैं परन्तु इस बात का निर्धारण करना संभव नहीं है कि इस कमी के कारण मिलों के उत्पादन में कहां तक कमी हुई है। कोयला उत्पादक संगठनों द्वारा कोयले का उत्पादन बढ़ाने तथा रेलवे द्वारा विभिन्न उद्योगों के लिए कोयले की ढुलाई में वृद्धि के लिए समन्वित प्रयास किए जा रहे हैं।

PURCHASE OF ENGINE PACKING CASES BY C.O.D. DELHI CANTONMENT

3112. SHRI S. M. BANERJEE : Will the Minister of DEFENCE be pleased to state:

(a) whether Engine Packing cases are being purchased from contractors by COD Delhi Cantt.; and

(b) if so, whether it is not feasible to manufacture the same in ordnance factories or EME workshop, to save

Government funds and affording additional vacancies to the unemployed ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). The requirements of packing cases are normally obtained from the DGOF (who gets them manufactured in Ordnance Factories) and from EME Workshops. However, in emergent cases demands are also placed on the DGS&D for supply of packing cases from the trade.

EXPANSION OF E.S.I.S.

3113. SHRI S. M. BANERJEE : Will the Minister of LABOUR be pleased to refer to the reply given to Unstarred Question No. 1274 on the 28th February, 1974 regarding Expansion of E.S.I.S. and state whether construction workers will also be covered under this scheme, and if not, the reasons for the same?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): The Employees' State Insurance Corporation have furnished the following information :—

The 5-year programme of extension of the Employees' State Insurance Scheme to new sectors of employment recommended by the Committee on Perspective Planning does not envisage the coverage of construction workers. The extension of the Scheme to construction projects will present serious difficulties in organising medical and other facilities for the workers, in as much as such projects are widely scattered all over the country and generally have a relatively short period of life. The question of coverage of construction workers will be considered in due course after necessary surveys are conducted.

SETTING UP OF A CLASSIFICATION TRIBUNAL FOR DEFENCE EMPLOYEES

3115. SHRI S. M. BANERJEE : Will the Minister of DEFENCE be pleased to state:

(a) whether Ministry of Defence has not yet appointed any body to classify